

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 09.08.2016

(Durga Prasad Sharma vs. Union of India & Ors.)

MA No. 291/00316/2016 (OA No. 291/00125/2015)

Mr. Amit Mathur, counsel for applicant.
Mr. S. Shrivastava, proxy counsel for
Mr. Rajendra Vaish, counsel for respondent no. 1.
Mr. V.D. Sharma, counsel for respondent nos. 2 to 4.

The case has come up today on MA No. 291/00316/2016 filed by the applicant.

In this regard, counsel for applicant submits that the respondents, during the pendency of the O.A., have promoted the applicant as Principal Chief Conservator of Forest in the pay scale of HAG + Rs. 75,500-80,000 vide order dated 31.12.2015 (Annexure MA/1) and, therefore, the relief sought for in the O.A. has been given at the level of the respondents and in this way the O.A. has become infructuous. Therefore, counsel for applicant prays for a liberty to be given by this Tribunal to withdraw the O.A. No. 291/00125/2015. Counsels for the respondents have no objection for withdrawal of the O.A. on this ground.

In view of the above submissions, the applicant is permitted to withdraw the Original Application as having rendered infructuous. The Original Application as well as aforesaid Misc. Application stand disposed of accordingly.


(MS. MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER

Kumawat